

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 331/90 of 1990
XXXXXX

DATE OF DECISION 16-11-1990

V Ramakrishnan and another Applicant (s)

Mr KRB Kaimal Advocate for the Applicant (s)

Versus

The Collector of Customs and Respondent (s)
Central Excise, Ernakulam & another

Mr VV Siddharthan, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

&

The Hon'ble Mr. AV Haridasan, Judicial Member

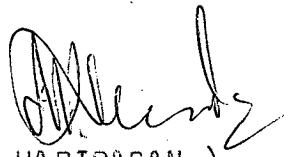
1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

JUDGEMENT

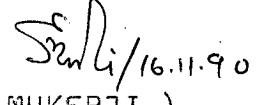
(Mr SP Mukerji, Vice Chairman)

In this application dated 18.3.1990, the two applicants who have been working as Sepoys have prayed (Annex A-2) that the revision petition filed by the first applicant (Annex A-3) dated 6.3.1989 and by the second applicant of the same date should be directed to be disposed of by the second respondent, in accordance with law. The revision petitions were filed against the common appellate order of punishment dated 15.5.1982 at Annexure-A1 by which the appeals were dismissed and the order of punishment dated 16.10.1981 reducing their pay by six stages with recurring effect was confirmed.

2. We have heard the learned counsel for both the parties and gone through the documents. The learned counsel for the respondents indicated that the revision petitions are under consideration. In the circumstances, allowing the M.P-340/90 for joint application, we admit the original application and close the same with the direction to the second respondent to dispose of the aforesaid/revision ^{two} petitions filed by the applicants, within a period of three months from the date of communication of this order.


(AV HARIDASAN)

JUDICIAL MEMBER


(SP MUKERJI)

VICE CHAIRMAN

16-11-1990

trs